SHRI JAWAHARLAL NEHRU: No, Sir; nothing is indefinite in this world.

IMPORT OF FILMS FROM UJS.A.

•160. SHRI K. V. RAGHUNATHA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state whether there are any special payment arrangements for import of films from the United States and if so, what ar_e the details of the arrangements?

THE MINISTER OP INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): Yes, Sir. According to this arrangement, imports of exposed cinematograph films from the U.S.A. by the member Companies of the Motion Pictures Export Association of America are allowed on a 55% quota basis. Remittances from their net remittable earnings are limited to Rs. 10 lakhs per half year for all the members taken together. The rest of the net earnings will be held under blocked accounts in India and will be mainly used for developing export of Indian films in non-traditional markets and for production of films in India with the approval of the Government of India.

SHRI K. V. RAGHUNATHA REDDY: Are we paying dollars to the American film industry?

SHRI MANUBHAI SHAH: No, Sir; we are trying to conserve as much foreign exchange as possible and these films, owing to the drastic import cuts, have suffered quite heavily, and as the hon. Member would have seen from the statement which I had laid previously, in twenty months, their net earnings or the remittances for such films have been only Rs. 31,52,000 as against crores of rupees which were going out before.

IRISH RESOLUTION ON KASHMIR

- *161. SHRI K. V. RAGHUNATHA REDDY: Will the PRIME MINISTER be pleased to state:
- (a) the names of countries which (i) voted for, (ii) abstained and (iii) voted against the Irish Resolution on Kashmir in the Security Council on June 22, 1962; and
- (b) what were the reasons advanced by Britain and the United States of America for supporting the Irish Resolution?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DTNESH SINGH): (a) Voting on the Irish Resolution on Kashmir in the Security Council on June 22, 1982, was as follows:—

For:—Chile, China, France, Ireland, Venezuela, United Kingdom and U.S.A.

Against:—Rumania and the U.S.S.R.

Abstention:—Ghana and U.A.R

(b) The Representatives of the U.K. and U.S.A. voted for the Resolution generally on the ground that it referred to the continued applicability of the UNCIP Resolutions and third party good offices in negotiations between India and Pakistan.

SHRI B. D. KHOBARAGADE: May I know, Sir, what were the reasons or whether our Government have tried to enquire into the circumstances or the situation as to why U.A.R. and Ghana did not support our stand in the Security Council debate?

SHRI JAWAHARLAL NEHRU: I do not think I can go into the reasons of a foreign country deciding what it will do in a given situation; it would not be right.

SHRI B. D. KHOBARAGADE: What I meant was whether our Government have tried to secure the support of these two neutral nations and if our Government could not secure their support during this debate, what efforts are being made to secure the support of these two important neutral nations which are representatives of the African countries?

SHRI JAWAHARLAL NEHRU: It was due to the efforts that we made that they acted in the manner they did.

SHRI M. P. BHARGAVA: May I know whether the proceedings of the Security Council have been received and whether it is the practice in the U.N. that every nation explains its vote, why it votes for, against or abstains? If the proceedings have been received, may I know whether it has been ascertained why the U.A.R. and Ghana remained neutral?

SHRI JAWAHARLAL NEHRU: It is not the practice of every nation to explain its vote. It is open to a nation to explain it but they do not always take advantage of that position. I cannot say whether the proceedings have been received; probably they must have been received by this time.

SHRI M. S. GURUPADA SWAMY: Is it not a fact that in the past the U.A.R. Government have always supported our stand on Kashmir?

SHRI JAWAHARLAL NEHRU: I cannot say about each of their votes but we are very friendly and they have normally supported us.

SHRI M. S. GURUPADA SWAMY: What is the reason in this case, for the U.A.R. representative to remain neutral?

MR. CHAIRMAN: The Prime Minister has already replied to that.

SHRI JAWAHARLAL NEHRU: Their remaining neutral itself, according to them, was an act of friendship to us.

to Questions

MONOPOLISTIC GROWTH IN NEWSPAPER INDUSTRY

SHRI NIREN GHOSH

SHRI M. C. SHAH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government have taken any measures to check the monopolistic growth in the newspaper industry; and
 - (b) if so, what?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. GOPALA REDDI): (a) and (b) The matter is under examination.

SHRI NIREN GHOSH: May I know whether the Government is aware that the Indian Federation of Working Journalists recently passed a resolution urging on the Government to take immediate measures to curb monopolistic growth in the newspaper industry?

DR. B. GOPALA REDDI: I am aware of the resolution.

SHRI NIREN GHOSH: May I know whether it is a fact that the monopolistic growth in the newspaper industry hampers the development of democracy and the freedom of expression?

DR. B. GOPALA REDDI: We always want freedom of expression. We have a variety of newspapers available to the public.

SHRI NIREN GHOSH: May I know whether it is a fact that the monopolistic growth in the newspaper indus-

tThe question was actually asked on the floor of the House by Shri I Niren Ghosh.